

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A.1393 of 1996

Date of order : 10.9.1997

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman
Hon'ble Mr. M.S. Mukherjee, Administrative Member

SUNDER SINGH

UNION OF INDIA & ORS.

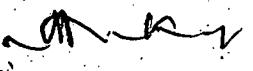
For the applicant(s) : Mr. Samir Ghosh, counsel.

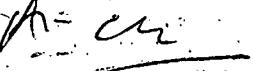
For the respondents : Mr. R.K.Chakraborty Thakur, counsel.
Mr. K.Sarkar, counsel.

O R D E R

Reply filed on behalf of respondent no.6 in court today.
Matter is adjourned to 11.2.1998. The respondents shall file
further supplementary reply to indicate the latest development of
the case by the next date.

2. Mr. Samir Ghosh, 1d.counsel for the petitioner, submits that
although the petitioner has retired from service on 31.7.1995, till
date he has not been released any single penny as provisional
pension.
3. Mr. R.K.Chakraborty Thakur, appearing on behalf of the
respondents, submits that provisional pension has already been
sanctioned. However, Mr. Ghosh submits that nothing has been released
so far.
4. On hearing the 1d.counsel for both the parties, we direct by
way of interim measure that within 15 days from the date of commu-
nication of this order, the respondents shall effectively ensure
that the petitioner is actually released provisional pension under
the rules, if not already released.


(M.S. Mukherjee)
Administrative Member


(A.K. Chatterjee)
Vice-Chairman